

FORM 66

Form for submission of compliance certificate with the Registrar

[Pursuant to section 383A of the Companies Act, 1956,
and rule 3(2) of the Companies (Compliance Certificate)
Rules, 2001]

Note - All fields marked in * are to be mandatorily filled.

*Authorised capital of the company (in Rs.)

1 (a). *Corporate identity number (CIN) of company

(b). Global location number (GLN) of company

2 (a). Name of the company

(b). Address of the
registered office
of the company

(c). * e-mail ID

3. Financial year to which the compliance certificate relates

(a) *From (DD/MM/YYYY) (b) *To (DD/MM/YYYY)

4. *Whether annual general meeting (AGM) held ☐ Yes ☐ No

(a). If yes date of AGM (DD/MM/YYYY)

(b). *Due date of AGM (DD/MM/YYYY)

(c). *Whether any extension for financial year or AGM granted ☐ Yes ☐ No

(d). If yes, due date of AGM after grant of extension (DD/MM/YYYY)

Attachments

1. *Compliance certificate pursuant to rule 3 of the Companies (Compliance Certificate) Rules, 2001

2. Optional attachment(s) - if any

List of attachments

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete. I have been authorised by the board of directors' resolution dated * (DD/MM/YYYY) to sign and submit this form.

To be digitally signed by

Managing director or director or manager or secretary of the company

*Designation

Director identification number of the director or
membership number of the secretary

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company